

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5020/2005

(From the judgement and order dated 27/09/2001 in CRLMW No. 5039/2000 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MUKHTAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report )

Date: 29/10/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr. Mithilesh Kumar Singh, Adv. (A.C.)

For Respondent(s) Mr. S.G. Husnain, Sr. Adv.  
Mr. R.K. Gupta, Adv.  
Mr. Rajeev Dubey, Adv.  
Mr. Kamlendra Mishra, Adv.

UPON hearing counsel the Court made the following  
ORDER

Delay condoned. Leave granted.

The appellant who was undergoing the sentence of life imprisonment, was released from jail, after undergoing 19½ years imprisonment, pursuant to the Government Orders dated 11.1.2000 and 25.1.2000 of the Uttar Pradesh Government. However, after the impugned judgment of the Division Bench of the Allahabad High Court dated 27.9.2001 in Mirza Mohammed Hussain, the appellant was re-arrested and sent to jail on 20.6.2003 and is undergoing imprisonment in the Central Jail, Varanasi.

-2-

It is submitted that as the appellant had already completed more than 14 years of imprisonment as on 26.1.2000, he ought to be released. In similar circumstances, this Court has directed the release of the accused persons. The appellant is, therefore, directed to be released forthwith, subject to the final decision

in this appeal.

The appeal is ordered to be listed for hearing along with Criminal Appeal No.406/2004 and connected cases.

(R.K.DHAWAN)  
COURT MASTER

(VEERA VERMA)  
COURT MASTER